GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 3310

TO BE ANSWERED ON THURSDAY 31ST MARCH 2022

Legalities of Aadhaar and Voter ID linkage

3310. Shri Shaktisinh Gohil:
Shri Rajmani Patel:
Shri Syed Nasir Hussain:
Smt. Phulo Devi Netam:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether third parties and Government authorities would have access to the link between the Aadhaar and the Voter ID;
(b) if so, the list of entities with such access;
(c) whether there are protocols to determine the approval or rejection of access to this database;
(d) the manner in which using Aadhaar as a legitimate means to authenticate citizenship, passes the test of proportionality in the Puttaswamy Judgement;
(e) whether Government has formulated a protocol to authenticate citizenship using Aadhaar; and
(f) if so, the details thereof and if not, the reasons therefor?

ANSWER
MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJIJU)

(a) to (c): No Sir,no such link will be created. Hence, questiondoes not arise

(d) to (f): Aadhaar is not the proof of citizenship. Hence, question does not arise.

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